#### CHANDIGARH BENCH, CHANDIGARH

I.A. NO. \_\_\_\_\_ OF 2023

#### IN

#### C.P. (IB) No.- 521/Chd/HRY/2019 (Admitted) - Under 7 IBC ,2016

#### **IN THE MATTER OF:**

#### **Corporation Bank**

through its Attorney, Sh. Kishan Kumar, Chief Manager having its Registered Head Office at:Mangladevi Temple, Pandeshwar, Mangalore And Branch Office at: 5E/3BP, Neelam Railway Road,Faridabad-121001, Haryana...... Financial Creditor

V/s

M/s SRS Healthcare & Research Centre Limited having its Registered Office at: Sunflag Hospital, Sector-16A, Faridabad, Haryana-121002 CIN No.U85190HR2013PLC049113

..... Corporate Debtor

#### AND

#### IN THE MATTER OF

Sanjay Kumar Aggarwal, Interim Resolution Professional SRS HEALTHCARE & RESEARCH CENTRE LIMITED - in CIRP under IBC IBBI/IPA-002/N-00126/2017-18/10295 IBBI REGISTERED ADDRESS # C-20, WAVE ESTATE, SAS NAGAR, SECTOR 85 MOHALI – 160 055 (PB),MOBILE : 98761 05414 Registered E-MAIL: SANJAYAGGARWAL.FCS@GMAIL.COM E-mail of IRP: ip.srshealthcare@gmail.com ------- Applicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors.

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	MEMO OF PARTIES	1
1	An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors supported by an affidavit.	2-8

2	Annexure A -1 Copy of Order dated 01.03.2023 of this Hon'ble NCLT Order	9-19
3	Annexure A -2 Copy of PA with newspaper cuttings (The Tribune and Punjabi Tribune)	20-23
4	Annexure A -3 List of Creditors showing name of creditor alongwith amount claimed by them, the amount of claim admitted and security interest with supporting documents	24-45
5	Annexure -4 Report certifying Constitution of Committee of Creditors of Rattan Poultries Private Limited	45-47

SANJAY KUMAR AGGARWAL Interim Resolution Professional in the matter of SRS HEALTHCARE & RESEARCH CENTRE LIMITED Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date : 22.03.2023 Place : Mohali

#### CHANDIGARH BENCH, CHANDIGARH

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IN THE MATTER OF Sanjay Kumar Aggarwal, Interim Resolution Professional SRS HEALTHCARE & RESEARCH CENTRE LIMITED - in CIRP under IBC IBBI/IPA-002/N-00126/2017-18/10295 IBBI REGISTERED ADDRESS # C-20, WAVE ESTATE, SAS NAGAR, SECTOR 85 MOHALI – 160 055 (PB),MOBILE : 98761 05414 Registered E-MAIL: SANJAYAGGARWAL.FCS@GMAIL.COM E-mail of IRP: ip.srshealthcare@gmail.com ------ Applicant/IRP

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#### MEMO OF PARTIES

Sanjay Kumar Aggarwal, IRP

SRS HEALTHCARE & RESEARCH CENTRE LIMITED

IBBI/IPA-002/N-00126/2017-18/10295

# C-20, Wave Estate, Sector 85,

SAS Nagar, Mohali -160 055 (Pb)

Mobile : 98761 05414

E-mail: sanjayaggarwal.fcs@gmail.com

ip.srshealthcare@gmail.com

...APPLICANT/IRP

#### CHANDIGARH BENCH, CHANDIGARH

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Sanjay Kumar Aggarwal, Interim Resolution Professional SRS HEALTHCARE & RESEARCH CENTRE LIMITED - in CIRP under IBC IBBI/IPA-002/N-00126/2017-18/10295 IBBI REGISTERED ADDRESS # C-20, WAVE ESTATE, SAS NAGAR, SECTOR 85 MOHALI – 160 055 (PB),MOBILE : 98761 05414 Registered E-MAIL: SANJAYAGGARWAL.FCS@GMAIL.COM E-mail of IRP: ip.srshealthcare@gmail.com ------ Applicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors.

#### MOST RESPECTFULLY SHOWETH:

 That the present application under Section 60(5) IBC, is being filed by Mr. Sanjay Kumar Aggarwal in capacity of the Interim Resolution Professional for M/s SRS HEALTHCARE & RESEARCH CENTRE LIMITED appointed by this Hon'ble Adjudicating Authority vide order dated 01.03.2023

- 2. That an application for Corporate Insolvency Resolution Process filed by Corporation Bank (Now Union Bank of India ) (Applicant) under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) has been admitted on 01.03.2023 by this Hon'ble Rules, 2016 Adjudicating Authority ( National Company Law Tribunal, Chandigarh Bench, Chandigarh (CP(IB)NO.521/CHD/HRY/2019); Wherein; Sanjay Kumar Aggarwal No. IBBI/IPA-002/IP-N00126/2017-(Regn. 2018/10295), the undersigned has been appointed as Interim Resolution directed by this Hon'ble Tribunal ( AA ) Professional, who is to necessary actions in accordance with the relevant provisions of take the Insolvency and Bankruptcy Board of India Code 2016 read with Rules and Regulations thereof. Copy of the order dated 01.03.2023 as issued by this Hon'ble Tribunal is attached herewith and marked as Annexure "A-1"
- 3. That copy of Public Announcement in prescribed Form A inviting claim from creditors of the corporate debtor, duly signed the undersigned Interim Resolution Professional alongwith newspaper publication copy of The Financial Express (English) and Jansatta (Translating English version into Hindi language) is attached and marked as Annexure "A-2".
- 4. That In compliance with Regulation 13(2) of Insolvency and Bankruptcy of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016, A List of Creditors of the corporate debtor namely SRS HEALTHCARE & RESEARCH CENTRE LIMITED CIN-U85190HR2013PLC049113 is prepared and maintained by the IRP. Copy of List of Creditors of SRS HEALTHCARE & RESEARCH CENTRE LIMITED is attached and marked as Annexure A-3.
- 5. That Committee of Creditors of the corporate debtor have been constituted and report certifying the constituting the Committee of Creditors under Regulation 17 (1) IBBI( Insolvency Resolution Process for Corporate Persons) Regulations, 2016 prepared by the undersigned Interim Resolution Professional is attached and marked as Annexure A-4.

6. That the applicant shall convene/hold the First Committee of Creditors Meeting of SRS HEALTHCARE & RESEARCH CENTRE LIMITED CIN-U85190HR2013PLC049113 within a period of 7 days after filing/ submission of Report on Constitution of Committee of Creditors of SRS HEALTHCARE & RESEARCH CENTRE LIMITED CIN-U85190HR2013PLC049113before this Hon'ble Adjudicating Authority. .

#### PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Adjudicating Authority may graciously be pleased to:-

- (a) Allow the present Application;
- (b) To allow and to take on record the Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors as filed/submitted by IRP before this Hon'ble Tribunal.
- (c) Any other / further orders may be passed or directions may kindly be passed by this Hon'ble Tribunal as deemed fit and appropriate in the facts and circumstances of the case.

... APPLICANT/IRP

SANJAY KUMAR AGGARWAL, IRP SRS HEALTHCARE & RESEARCH CENTRE LIMITED Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295 # C-20, Wave Estate, Sector 85, SAS Nagar, Mohali – Punjab - PIN-160 055 E-mail: <u>sanjayaggarwal.fcs@gmail.com</u> Ip.srshealthcare @gmail.com

Place : Mohali Date : 22.03.2023



# INDIA NON JUDICIAL Chandigarh Administration

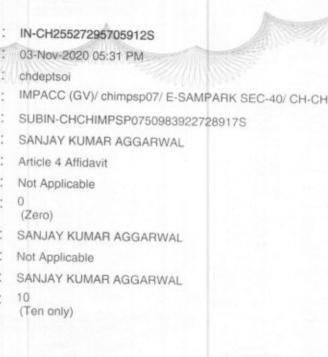
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Certificate Issued Date Certificate Issued By Account Reference Unique Doc. Reference Purchased by Description of Document Property Description Consideration Price (Rs.)

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#### CHANDIGARH BENCH, CHANDIGARH

#### I.A. NO. OF 2023 IN

#### C.P. (IB) No.- 521/Chd/HRY/2019 (Admitted) - Under 7 IBC ,2016

#### IN THE MATTER OF:

#### **Corporation Bank**

through its Attorney, Sh. Kishan Kumar, Chief Manager having its Registered Head Office at:Mangladevi Temple, Pandeshwar, Mangalore And Branch Office at: 5E/3BP, Neelam Railway Road,Faridabad-121001, Haryana..... Financial Creditor

V/s

M/s SRS Healthcare & Research Centre Limited having its Registered Office at: Sunflag Hospital, Sector-16A, Faridabad, Haryana-121002 CIN No.U85190HR2013PLC049113

..... Corporate Debtor

#### AND

IN THE MATTER OF Sanjay Kumar Aggarwal, Interim Resolution Professional SRS HEALTHCARE & RESEARCH CENTRE LIMITED - in CIRP under IBC IBBI/IPA-002/N-00126/2017-18/10295 IBBI REGISTERED ADDRESS # C-20, WAVE ESTATE, SAS NAGAR, SECTOR 85 MOHALI – 160 055 (PB),MOBILE : 98761 05414 Registered E-MAIL: SANJAYAGGARWAL.FCS@GMAIL.COM E-mail of IRP: ip.srshealthcare@gmail.com ------ Applicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors.

#### AFFIDAVIT

I, Mr. Sanjay Kumar Aggarwal, S/o Sh.Shyam Lal Aggarwal, Aged 55 years, Insolvency Professional, Regn. No. IBBI/IPA-002/IP-NOO126/2017-18/10295, having office at # C-20, Block -C, Wave Estate, Sector 85, SAS Nagar, Mohali - 160 055 (Punjab) do hereby solemnly affirms and state as under: -

- That the applicant is Interim Resolution Professional SRS HEALTHCARE & RESEARCH CENTRE LIMITED – in CIRP under IBC appointed by this Hon'ble Adjudicating Authority vide order dated 01.03.2023 in CP(IB) No.521/Chd/Hry/2019 and submitting the Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors and other supporting documents in CIRP of corporate debtor as per directions of this Hon'ble Adjudicating Authority.
- 2. That the contents /statement made in paragraphs 1 to 6 of this application/report are true and correct to my knowledge and legal averments are believed to be true and correct as per advice of counsel . No part of it's false and nothing material has been concealed therefrom.



Place: Mohali Date : 22.03.2023

#### VERIFICATION

Verified at Chandigarh on this 22<sup>nd</sup> day of March 2023, that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Certified that the Affidavit/SPA/GPA has been read over & explained to the Deponent/ Excoutant who seems perfectly to understand the same at the time of making thereof.

Place: Mohali Date: 22.03.2023

VIBAAT ¢ FIED Δ-TEST AS A KUMARI MEZ NOTAR CHANDIGARH

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Page 1 of 11

THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH (Exercising powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

CP (IB) No. 521/Chd/Hry/2019

Under Section 7 of the Insolvency & Bankruptcy Code, 2016

In the matter of:

**Corporation Bank** through its Attorney, Sh. Kishan Kumar, Chief Manager having its Registered Head Office at: Mangladevi Temple, Pandeshwar, Mangalore And Branch Office at: 5E/3BP, Neelam Railway Road. Faridabad-121001, Haryana

Vs.

....Petitioner-Financial Creditor

M/s SRS Healthcare & Research Centre Limited having its Registered Office at: Sunflag Hospital, Sector-16A,

Faridabad, Haryana-121002 CIN No.U85190HR2013PLC049113

...Respondent-Corporate Debtor

Judgment delivered on: 01.03.2023

Coram: HON'BLE MR. HARNAM SINGH THAKUR, MEMBER (JUDICIAL) HON'BLE MR. SUBRATA KUMAR DASH, MEMBER (TECHNICAL)

#### Present:

For the Petitioner-Financial Creditor

: Mr. DK Gupta, Advocate

For the Respondent-Corporate Debtor : Proceeded ex parte vide

order dated 02.02.2023.

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# PER: HARNAM SINGH THAKUR, MEMBER (JUDICIAL)

#### JUDGMENT

The present petition has been filed by **Corporation Bank** (hereinafter referred to as 'Petitioner/Financial Creditor') through its Attorney, Sh. Kishan Kumar, Chief Manager under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as 'Code') read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to initiate the Corporate Insolvency Resolution Process ('CIRP') against **M/s SRS Healthcare & Research Centre Limited** (hereinafter referred to as 'Respondent/Corporate Debtor'). The petition is signed by Sh. Kishan Kumar with the affidavit verifying the contents of the application appended thereto.

2. The Corporate Debtor is stated to be incorporated on 10.05.2013 incorporated under the Companies Act. The company having its Registered Office at: Sunflag Hospital, Sector-16A, Faridabad, Haryana-121002, CIN No.U85190HR2013PLC049113. Therefore, the jurisdiction lies with this Bench of the Tribunal. The master data of the corporate debtor is attached as Annexure-A-3 of the petition.

3. Brief facts of the case are that the vide sanction letter reference No.CO/DLI/CSI/CLCC/M301015/AO6/347/2015-16 dated 30.10.2015 the Term Loan of Rs.25 Crores was sanctioned and granted by the financial creditor. The Financial contract was executed in favour of members of the consortium (corporate debtor being one of them) in pursuance to the Board Resolution dated 23.11.2015. The loan documents were executed and security interest was created, paripassu charge by way of hypothecation of medical equipment, lifts, AC and



#### Page 3 of 11

other moveables for the estimated value of Rs.86,09,00,000/- (Rupees Eighty Six Crores Nine Lakhs Only). The share of the corporate debtor was Rs.21,52,00,000/- (Rupees Twenty One Crores Fifty Two Lakhs Only) i.e., 25%. The account of corporate debtor was classified as Non-performing Asset on 31.03.2017. The notice under Section 13(2) of SARFAESI Act was served upon corporate debtor on 19.06.2017. Thereafter, Original Application being OA No.338 of 2018, case title Corporation Bank Vs. M/s SRS Healthcare & Research Centre Limited had been filed before DRT-II, Delhi, for recovery of Rs.6,19,72,465.92/- (Rupees Six Crores Nineteen Lakhs Seventy Two Thousand Four Hundred Sixty Five and Paisa Ninety Two Only), which is still pending.

4. It is stated in Part-IV of Form No.1 that the total amount claimed to be in default is Rs. 21,07,22,947/- (Rupees Twenty One Crore Seven Lakhs Twenty Two Thousand Nine Hundred and Forty Seven Only as on 05.08.2019) and date of default is 31.03.2017 i.e. when the corporate debtor was classified as Non-Performing Asset. Copy of Computation of amounts (Annexure A-4), Board Resolution dated 23.11.2015 (Annexure A-7), Sanction Letter dated 18.11.2015 (Annexure A-8), Letters ceding paripassu charged (Annexures A-9, A10 & A-11), Escrow Agreement dated 05.12.2015 (Annexure A-12), Inter-se agreement dated 05.12.2015 (Annexure A-13), Facility Agreement (Annexure A-14), Joint deed of hypothecation (Annexure-A15) & Statement of Accounts (Annexure A-17) are attached with the main petition.

5. The notice of this petition was issued to the respondent corporate debtor to show cause as to why this petition be not admitted. The Affidavits of service were filed vide Diary Nos. 7081 dated 13.12.2019 and 01345/02 dated 07.12.2022. However, none appeared on behalf of the respondent-corporate debtor from the



#### Page 4 of 11

very beginning of the filing of this case nor any reply was filed, therefore, the respondent-corporate debtor proceeded against ex parte vide order dated 02.02.2023 of this Adjudicating Authority. The short written submission/synopsis was filed by the petitioner-financial creditor vide Diary No.01345/3 dated 06.01.2023.

6. We have heard the learned counsel for the petitioner and have also perused the record carefully.

Section 7(5)(a) of the Code is as follows:-

"5) Where the Adjudicating Authority is satisfied that-

(a) a default has occurred and the application under sub-section (2) is complete, and there is no disciplinary proceedings pending against the proposed resolution professional, it may, by order, admit such application."

8. The issue for consideration is whether the present application is filed within limitation. It can be seen from the records that the date of default is 31.03.2017 i.e. when the corporate debtor was classified as Non-Performing Asset. The present petition is filed vide diary No.4267 dated 22.08.2019. It can be said that the present petition is well within the period of limitation of three years.

9. Another issue for consideration is whether there is a default in payment or not. The compliance affidavit was filed by the petitioner vide diary No.01345/7 dated 10.02.2023, wherein it is stated that the petitioner has not received any notice from the respondent-corporate debtor about the dispute of the claim. It is observed from the record that in the present case, the default is evidenced by the Computation of amounts (Annexure A-4), Board Resolution dated 23.11.2015 (Annexure A-7), Sanction Letter dated 18.11.2015 (Annexure A-8), Letters ceding paripassu charged (Annexures A-9, A10 & A-11), Escrow Agreement dated 05.12.2015 (Annexure A-12), Inter-se agreement dated 05.12.2015 (Annexure





A-13), Facility Agreement (Annexure A-14), Joint deed of hypothecation (Annexure-A15) & Statement of Accounts (Annexure A-17) are attached with the main petition. As per the financial records, it is evident that an amount of Rs.21,07,22,947/- (Rupees Twenty One Crore Seven Lakhs Twenty Two Thousand Nine Hundred and Forty-Seven Only as on 05.08.2019) is still pending which amounts to default, when corporate debtor avoided the payment of outstanding amount despite repeated requests by petitioner-financial creditor.

10. In Part-III of Form No. 1,Mr. Sanjay Kumar Aggarwal, Interim Resolution Professional (IRP) has been proposed by the petitioner. The form-2 along with certification of registration issued by the Insolvency and Bankruptcy Board of India is submitted with the main petition. Further, vide Dairy No. 01345/06 dated 06.02.2023, Form-B dated 14.09.2022 in which AFA Certification is valid till 13.09.2023 is submitted. The Law Research Associate of this Tribunal has checked the credentials of Mr. Sanjay Kumar Aggarwal, there is nothing adverse against him. In view of the above, we appoint Mr. Sanjay Kumar Aggarwal, RegistrationNo.IBBI/IPA-002/IP-N00126/2017-18/10295,Email:sanjayaggarwal.fcs @gmail.com, Mobile No. 9876105414, the Interim Resolution Professional with the following directions: -

- i.) The term of appointment of Mr. Sanjay Kumar Aggarwal shall be in accordance with the provisions of Section 16(5) of the Code;
- ii.) In terms of Section 17 of the Code, from the date of this appointment, the powers of the Board of Directors shall stand suspended and the management of the affairs shall vest with the Interim Resolution Professional and the officers and the managers of the Corporate Debtor shall report to the Interim Resolution Professional, who shall

#### Page 6 of 11



be enjoined to exercise all the powers as are vested with Interim Resolution Professional and strictly perform all the duties as are enjoined on the Interim Resolution Professional under Section 18 and other relevant provisions of the Code, including taking control and custody of the assets over which the Corporate Debtor has ownership rights recorded in the balance sheet of the Corporate Debtor, etc. as provided in Section 18 (1) (f) of the Code. The Interim Resolution Professional is directed to prepare a complete list of the inventory of assets of the Corporate Debtor;

- iii.) The Interim Resolution Professional shall strictly act in accordance with the Code, all the rules framed thereunder by the Board or the Central Government, and in accordance with the Code of Conduct governing his profession and as an Insolvency Professional with high standards of ethics and morals;
- iv.) The Interim Resolution Professional shall cause a public announcement within three days as contemplated under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 of the initiation of the Corporate Insolvency Resolution Process in terms of Section 13 (1) (b) of the Code read with Section 15 calling for the submission of claims against Corporate Debtor;
- v.) It is hereby directed that the Corporate Debtor, its Directors, personnel, and the persons associated with the management shall extend all cooperation to the Interim Resolution Professional in

#### Page 7 of 11

managing the affairs of the Corporate Debtor as a going concern and extend all cooperation in accessing books and records as well as assets of the Corporate Debtor;

vi.)

The Suspended Board Of Directors is directed to give complete access to the Books of Accounts of the corporate debtor maintained under section 128 of the Companies Act. In case the books are maintained in the electronic mode, the Suspended Board of Directors are to share with the Resolution Professional all the information regarding Maintaining the Backup and regarding Service Provider kept under Rule 3(5) and Rule 3(6) of the Companies Accounts Rules, 2014 respectively as effective from 11.08.2022, especially the name of the service provider, the internet protocol of the Service Provider and its location, and also address of the location of the Books of Accounts maintained in the cloud. In case accounting software for maintaining the books of accounts is used by the corporate debtor, then IRP/RP is to check that the audit trail in the same is not disabled as required under the notification dated 24.03.2021 of the Ministry of Corporate Affairs. The statutory auditor is directed to share with the Resolution Professional the audit documentation and the audit trails, which they are mandated to retain pursuant to SA-230 (Audit Documentation) prescribed by the Auditing Assurance Standards Board ICAI. The IRP/Resolution and Professional is directed to take possession of the Books of Account in physical form or the computer systems storing the electronic records





#### Page 8 of 11

at the earliest. In case of any non-cooperation by the Suspended Board of Directors or the statutory auditors, he may take the help of the police authorities to enforce this order. The concerned police authorities are directed to extend help to the IRP/RP in implementing this order for retrieval of relevant information from the systems of the corporate debtor, the IRP/RP may take the assistance of Digital Forensic Experts empanelled with this Bench for this purpose. The Suspended Board of Directors is also directed to hand over all user IDs and passwords relating to the corporate debtor, particularly for government portals, for various compliances. The Interim Resolution Professional is also directed to make a specific mention of non-compliance, if any, in this regard in his status report filed before this Adjudicating Authority immediately after a month of the initiation of the CIRP.

vii.) The Resolution Professional is directed to approach the Government Departments, Banks, Corporate Bodies and other entities with requests for information/documents available with those authorities/institutions/others pertaining to the corporate debtor which would be relevant in the CIR proceedings. The Government Departments, Banks, Corporate Bodies and other entities are directed to render the necessary information and cooperation to the Resolution Professional to enable him to conduct the CIR Proceedings as per law.

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- viii.) The Interim Resolution Professional shall after collation of all the claims received against the Corporate Debtor and the determination of the operational position of the Corporate Debtor constitute a Committee of Creditors and shall file a report, certifying the constitution of the Committee to this Tribunal on or before the expiry of thirty days from the date of his appointment, and shall convene the first meeting of the Committee within seven days of filing the report of the constitution of the Committee; and
- The Interim Resolution Professional is directed to send a regular ix.) progress report to this Tribunal every fortnight.

In the given facts and circumstances, the present petition being complete 11. and having established the default in payment of the Financial Debt for the default amount being above the threshold limit, the petition is admitted in terms of Section 7(5) of the IBC and accordingly, also direct moratorium in terms of sub-section (1) of Section 14 of the code to take effect as below:

- the institution of suits or continuation of pending suits or proceedings a) against the corporate debtor including execution of any judgment, decree, or order in any court of law, tribunal, arbitration panel, or other authority;
- b) transferring, encumbering, alienating, or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
- any action to foreclose, recover or enforce any security interest created by C) the corporate debtor in respect of its property including any action under the Securitization and Reconstruction of Operational Assets and Enforcement of Security Interest Act, 2002; and

#### Page 10 of 11



- the recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.
- e) It is further directed that the supply of essential goods or services to the corporate debtor as may be specified, shall not be terminated or suspended or interrupted during the moratorium period. The provisions of Section 14(3) shall, however, not apply to such transactions as may be notified by the Central Government in consultation with any operational sector regulator and to a surety in a contract of guarantee to a corporate debtor.
- f) The order of moratorium shall have effect from the date of this order till completion of the corporate insolvency resolution process or until this Bench approves the resolution plan under sub-section (1) of Section 31 or passes an order for liquidation of the corporate debtor under Section 33 as the case may be.

12. We direct the Financial Creditor to deposit a sum of ₹2,00,000/- (Rupees Two Lakhs Only) with the Interim Resolution Professional, to meet out the expense to perform the functions assigned to him in accordance with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The amount, however, is subject to adjustment by the Committee of Creditors as accounted for by the Interim Resolution Professional on the conclusion of CIRP.

13. A copy of the order shall be communicated to both parties. The learned counsel for the petitioner shall deliver a copy of this order to the Interim Resolution Professional forthwith. The Registry is also directed to send a copy of this order to the Interim Resolution Professional at his email address forthwith.



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14.

The petition is admitted accordingly.

Sd/-(Subrata Kumar Dash) Member (Technical)

March 01, 2023 SD/TB Sd/-(Harnam Singh Thakur) Member (Judicial)

A -21

#### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

1.	Name of corporate debtor	SRS HEALTH CARE & RESEARCH CENTRE LIMITED
2.	Date of incorporation of corporate debtor	f 10/05/2013
3.	corporate debtor is incorporated / registered	
4.	Limited Liability Identification No.of corporate debtor	
5.	and principal office (if any) of corporate debtor	FARIDABAD (HARYANA) -121 002
6.	Insolvency commencement date in respect of corporate debtor	01.03.2023
7.	Estimated date of closure of insolvency resolution process	28.08.2023 (180 <sup>th</sup> day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295 (Appointed by Hon'ble NCLT Chandigarh Bench Chandigarh (Adjudicating Authority under IBC vide order dated 01.03.2023 in CP(IB No.521/Chd/HRY/2019)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	IBBI Registered Address: # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com Mobile No 98761 05414
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Aggarwal # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) Email: ip.srshealthcare@gmail.com Mobile No 98761 05414
11.	Last date for submission of claims as per Section 15(1)(c)/Regulations 6(2)(c) and 12 (1)	15.03.2023 (14 days from appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	<ul> <li>(a) Relevant Forms and</li> <li>(b) Details of authorized representatives are available at:</li> </ul>	<ul> <li>(a) Web link: <u>http://ibbi.gov.in/downloadform.html</u></li> <li>Please refer Note 1 given below for applicable form(s)</li> <li>(b) Not Applicable</li> </ul>

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC) has ordered the commencement of a corporate insolvency resolution process of M/s SRS HEALTH CARE & RESEARCH CENTRE LIMITED

The creditors of M/s SRS HEALTH CARE & RESEARCH CENTRE LIMITED are hereby called upon to submit their claims with proof on or before 15.03.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the classin Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B	: for Claim by Operational Creditors Except Workmen and Employees	
Form C	: for Claim by Financial Creditors	
Form CA	: for Claim by Financial Creditors in a Class	
Form D	: for Claim by a Workman or an Employee	
Form E	: for Claim by Authorized Representative of Workmen and Employees	
	: for Claim by Creditors other than Financial Creditors and Operational Creditor	ors

Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately

Submission of false or misleading proofs of claim shall attract penalties.

Date : 01.03.2023 Place: Mohali Signed by Sanjay Kumar Aggaran Reg.No IBBI/IPA-002/N-00126/2017-18/10295 Interim Resolution Professional For SRS HEALTH CARE & RESEARCH CENTRE LIMITED (Under CIRP)

Financial Express 03/03/2023

FINANCIAL EXPRESS

WWW.FINANCIALEXPRESS.COM

# SC steps in: Panel of PM, and CJI will choose CEC Read. & Corporate Office

committee will include the leader of the largest Opposi~ tion party in Lok Sabha in terms of numerical strength. The bench, also compris-

ing Justices Ajay Rastogi, Aniruddha Bose, Hrishikesh Roy and CT Ravikumar, made it clear that "this will be sub-

# **Online** gift cards top pick forweddings this season: MakeMyTrip

PRESS TRUST OF INDIA New Delhi, March 2

ONLINE TRAVEL PLATFORM MakeMyTrip on Thursday said it has witnessed an increasing trend of consumers opting to give online gift cards to their riends, relatives, and colleagues this wedding season.

MakeMyTrip has seen a 30% increase in sales of travel 'Shagun' card this wedding season (Dec 22-Jan 23) compared to last year (Dec 21-Jan 22), it stated. ₹10,000-card is the most sold denomination, followed by ₹5,000, and ₹1,000. The card allows couples to book holiday packages, hotels, flight tickets, train tickets, bus tickets, and fun activities.

We have seen a direct correlation between the sale of online gift cards with the marriage season," said Raj Rishi Singh, chief business officer, MakeMyTrip. He shared that there is a growing trend of people wanting to gift experiences, a shift from the past when cash and gold were the only options.

More than 47% of online wedding gift card buyers added ₹1 to the total as a symbol of Shagun. The pattern prompted MakeMyTrip to start gifting a Shagun of ₹101 on every purchase.

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83	a contract of the state of the	PARTICULARS
1.	Name of corporate debtor	SRS HEALTH CARE & RESEARCH CENTRE LIMITED
2	Date of incorporation of corporate debtor	10/05/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85190HR2013PLC049113
5.	Address of the registered office and principal office (if any) of corporate debtor	SUNFLAG HOSPITAL, SECTOR 18A FARIDABAD (HARYANA) - 121 002 Info@srshospitals.com
6.	Insolvency commencement date in respect of corporate debtor	01.03.2023
7.	Estimated date of closure of insolvency resolution process	28.08.2023 (180 <sup>th</sup> day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295 (Appointed by Hon'ble NCLT Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC) vide order dated 01.03.2023 in CP(IB) No. 521/Chd/HRY/2019)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	IBBI Registered Address: # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohall - 160 055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com Mobile No 98761 05414
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Aggarwal # C-20, Block-C, Wave Estate, Sector 8: SAS Nagar, Mohali + 160 055 (Punjab) Email: Ip.srsheaithcare@gmail.com Mobile No 98761 05414
11.	Last date for submission of claims	15.03.2023 (14 days from appointment of IRP)
12	Classes of oreditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	<ul> <li>(a) Relevant Forms and</li> <li>(b) Details of authorized representatives are available at:</li> </ul>	(a) Web link: http://bbi.gov.in/downloadform.htm Please refer Note 1 given below for applicable form(s) (b) Not Applicable

The financial creditors shall submit their claims with proof by electronic means only. All other editors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its hoice of authorised representative from among the three insolvency professionals listed against ntry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the solvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified form along with documentary proof in support of their claims Note-1

Form B : for Claim by Operational Creditors Except Workmen and Employees

for Claim by Financial Creditors Form C

Date : 01.03.2023

Place: Mohali

Form CA : for Claim by Financial Creditors in a Class Form D : for Claim by a Workman or an Employee

for Claim by Authorized Representative of Workmen and Employees FormE

Form F : for Claim by Creditors other than Financial Creditors and Operational Creditors Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately

Submission of false or misleading proofs of claim shall attract penalties. : Signed by Sanjay Kumar Aggarwal Reg. No. IBBI/IPA-002/N-00126/2017-18/10295

For SRS HEALTH CARE & RESEARCH CENTRE LIMITED

(Under CIRP)

NATIONAL INSTITUTE OF (Ministry of Edu Advt No. NITIE/2023/Admn Applications a DEPUTY REGISTRA **Deputation / Cont** in VII CPC Pa Detailed advertisement and available on https://www.niti Eligible candidates may app available online for the above a Last date of applica PUNJAB NAT SHARE DEPARTMENT, BOARD PLOT No. 4, DWARKA SECT Email Id: hosd@pnb.co. PUBLIC Notice is hereby given that Share below have been reported lost/mispla thereof / claimants thereto have rec certificate(s); Folio Name of Shareholder (s) a C J B Gupte 1275998 Vasundhara Waha 0011823 In case any person has any claim objection(s) for the issuance of du above stated shareholders/ claimants or objection within 15 days of the date 15 days from the date hereof no clain the said certificate(s), duplicate share will be issued. The public is hereby with the above mentioned certificate Date: 01.03.2023 Place: New Delhi पंजाब वैद्यगल बेंक BEFORE THE NATIONAL ALLAHABAD BE CP (CAA) No CA (CAA) No

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Phone no : (02762) 222080

Short Notice Tender No. UGV

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mentioned Web site.

Date: 02.03.2023

SHORT NOTIO

	2	a	nsatta	03/03	2023
यंजाल नेशनल तेंटन ए punjab nation मण्डल शस्त्रा केन्द्र, परिचमी दिल्ली, द्वितीय तल, विक्रांत टॉवर, राजेन्द्र रू परिशिष्ट IV नियम 8(1) कम्प्रा सूचना (अचल सम्पत्ति हेत्र)	सि, नई दिल्ली		े SBI	करोल बाग, दिल फैक्स नं. 2875	स्टेट बैंक हाऊस, 18, ली—110005, फोन नं. 55674 ईमेल : sbl.515
जबकि अचेहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन ए प्रवर्तन अधिनियम 2002 के तहत पंजाब नैशनल बैंक, मण्डल सस्त्रा केन्द्र, बिक्रांत टॉबर, द्वितीय तल, राजेन्द्र प्लेस, नई विल्ली110008 का प्राधिकृत उ नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा प्रवत्त शक्तियों का प्रयोग करते हुए मैसर्स ओम फुटवियर (उघारकती). श्री (मैसर्स ओम फुटवियर के प्रोपशईटर), श्री शाम लाल (गाएंटर), श्रीमती कौशल और बंधककती) श्रीमती निर्मल रानी (गाएंटर और बंधककती) और श्रीमती हा और बंधककती) ऋण खाता सं. 307300870002860 (नकव ऋण), 3073 (सावधि ऋण), 3073001L0000046 (GECL), 3073001L0000082 307300RF00000027 (WCTL) को मांग सूचना दिनांक 03.12.2022 को जारी	वं प्रतिभूति हित पश्चिमी दिल्ली, धिकारी होने के 13(12) के तहत 1 तरुप रहलान या रानी (गारंटर 101C00000311 (CECL) और	क सं छ	ाम जनता को सूचित . 1) की सम्पत्ति की ई क्त संपत्ति का कब्जा	किया जाता है कि ब —नीलामी दिनांक 0 दिनांक 01—03—202 रे स्थान पर (बैंक के पूर्वानुसार ही रहेंगी।	में छपे विज्ञापन ई—नीत फर्जदार: मैसर्स देवांशी 1 8.03.2023 को होनी है, 23 को लिया गया है। व पास भौतिक कब्जा) के
जित्तन बकाया शांश रू. 1,43,31,842.84 (रु. एक करोड़ तैतालीस लाख आठ सौ ब्यालीस और पैसे चौरासी मात्र) दिनांक 02.12.2022 तक और संवि अन्य प्रभार और भविष्य का ब्याज, लागत एवं प्रभार इत्यादि सहित पूर्ण चुकौर्त उक्त नोटिस की प्राप्ति की तिथि से 80 दिनों के अन्दर भुगतान करने को कहा ग कर्जदार / बंधककर्ता / गारंटर उक्त नोटिस में निर्दिष्ट अवधि के भीतर रा करने में असफल हो गये हैं इसलिये प्रतर्थान कर्जन्य (क्राव्य)	इकतीस हजार वात्मक दर पर ों की तिथि तक या था। रों का भुगतान		दियाला प्रस्ताव	सार्व्यजनि और शोधन अक्षम प्रक्रिया) यिनियमें	मं ए क सूचना ता बोर्ड (कारपोरेट , 2016 के विनियम टेर लिभिटेड के र
्रिवसाधारण का सुचित किया जाता है कि अधोत्रस्ताक्षरी ने सरभा हिन (एनर्वन	() Come anno				विवरण
के नियम 9 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत के प्रयोग में नीचे वर्णित संपत्ति पर दिनांक 01.03.2023 को कब्जा ले लिया है।	Trans wellevelt	1,	कॉर्पोरेट ऋगी का नाम		एसआरएस हेल्थ केंधर ।
कर्जदार/गारटर/बंधककर्ता को विशेष रूप से और सर्वसाधारण को य		2.	कॉर्पोरेट ऋगी के समावेश		10.05.2013
पतावना दा जाती है कि वे निम्न सम्पत्तियों के साथ लेन-देन न करें तथा र कोई भी लेन-देन पंजाब नैशनल बैंक, मण्डल संस्वा केन्द्र प्रक्रियी हिल्ली	म्पत्ति के साथ		समावगः/पंजाकृत ह		रजिस्ट्रार ऑफ कंपनीज, रि
विक्रांत टावर, राजन्द्र 'लस, नइ दिल्ली के प्रमार वास्ते राशि स. 1,43,31,84 करोड़ तैतालीस लाख इकतीस हजार आठ सौ ब्यालीस और वैसे चौरासी मार	2.84 /08 1786	- 1	कॉपीरेट ऋगी का कॉपे दायित्य पहचान कॉपीरेट ऋगी के पंजीकृ		U85190HR2013PLC
का ब्याज, लागत एव प्रमार इत्यादि साहेत के अधीन होगा। उधारकर्ता(ओ) का ध्यान एक्ट की धारा 13 की उप धारा (A) के पाक्षानों के 2	infa miles		कार्यालय (यदि कोई है)) कॉर्पोरेट ऋगी के परिशोध-	का पता	( हरियाणा )- 121002 in
पारसपात्तया क मुक्त करने हतु उपलब्ध समय सीमा की ओर आकर्षित किया जात	स है।		दिवाला प्रस्ताय प्रक्रिया के र		01.03.2023
अंचल सम्पत्तियों का विवरण		8.	अंतरिम प्रस्ताव पेजेवर के	रूप में फार्यरत दिवाला	
औद्योगिक सम्पत्ति का वह समस्त भाग एवं अंश जोकि प्लॉट नं. 530, एम (पार्ट–ए), बहादुरगढ़, जिला क्रज्ज़र, हरियाणा–124507 में स्थित, जिसका क्षेत्रफ गज, यह सम्पत्ति श्रीमती कौशल्या रानी, श्रीमती निर्मल रानी और श्रीमती हर्षा रा है। दिनांक : 01.03.2023, स्थान : नई दिल्ली प्राधिकृत अधिकारी, पंजाय	ल 601.47 वर्ग नी के नाम पर		पेलेवर का नाम व पंजीकर +	ग पंचर -	IBBU/IPA-002/N-00122 (माननीय एनसीएलटी चंडी) के तहत न्यावनिर्णयन प्राधि संख्या 521/सीएचडी/एच 01.03.2023 के आदेश हार
पंजाल नैशनल होंक पि punjab nationa मण्डल शस्त्रा केन्द्र, परिवमी दिल्ली, द्वितीय तल, विक्रांत टॉक्ट, राजेन्द्र प्लेस		9.	अंतरिम प्रस्ताच पशेवर का बोर्ड के साथ पंजीकृत है।	पता व ई-मेल जैसा कि	आईयीबीआई पंत्रीकृत पत वेव एस्टेट, सेक्टर 85 160055 (पंजाय) ईमेल: sanjayaggarwal मोबाहल नंबर- 98761054
परिशिष्ट IV नियम 8(1) कब्जा सूचना (अचल सम्पत्ति हेतु) जबकि अधोहरताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रवर्तन अधिनियम 2002 के तहत पंजाब नैशनल बैंक, मण्डल सस्त्रा केन्द्र, पा विक्रांत टॉवर, द्वितीय तल, राजेन्द्र प्लेस, नई दिल्ली –110008 का प्राधिकृत अधि नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13	प्रतिभूति हित रेवमी विल्ली, कार्थ बोने के	10. 4	अंतरिंभ प्रस्ताव पेशेवर से प की जाने वाली इमेल तथा प	লোন্মাং কি লিए प्रयोग পা	संजय कुमार अग्रयाल <sup>8</sup> सी −20. व्लॉक-सी, एसएएस नगर, मोहाली- ईमेल: ip.srshealthca मोबाइल नंबर- 98761054
भवत्त शाक्तयां का प्रयोग करते हुए मैससे दनलोप फटवियर पा जि जिपालक	I THE PAR	_	धयों को प्रस्तुत करने की उ		15.03.2023 ( आईआरपी च
लाल (194दशक/ गोरटर), आमता काशल्या रानी (गारटर और बंधककतो), श्रोमर्त (गारंटर और बंधककतो) और श्रीमती हर्षा रानी (गारंटर और बंधककती) ऋ 3073008700002596 (नकद ऋण), 30777300IL00000037(GECL), 307300	ो निर्मल रानी <sup>13</sup> ण खाता सं. ॥ 00000091	3	भंतरिम प्रस्ताय पेलेयर द्वार 1प-धारा (6ए) के खण्ड ( बेणी, यदि कोई है	। निर्धारित यारा 21 की बी) के अधीन ज्वणों की	क्षेणी का नाम- एनए
(GECL), 307300JH00000243 (Term Loan), 307300RF00000036 (V 307300RF00000045 (WCTL-2) को मांग संचना दिनांक 03 12 2022 को जल	VCTL-1) & 13	R	ोणी में ऋणी के प्राधिकृत प्र विवाला पेक्षेबर के नाम (प्र (ग)	त्येक क्षेणी के लिए तीन	2. ग्रनष्ट
या। जिसमें बकाया राशि रू. 1,36,96,314.96 (रु. एक करोड़ छरतीस हजार हि तीन सौ चौदह और पैसे छियान्वे मात्र) दिनांक 02.12.2022 तक और संविदा	74775 202 1707 14	4. (	क) संबंधित फार्म और		3. एनए (क) web link: http://ibbi.g
अन्य अभार आर भावष्य का ब्याज, लागत एव प्रभार इत्यादि सहित पूर्ण चुकौती २ उक्त नोटिस की प्राप्ति की तिथि से 80 दिनों के अन्दर भगतान करने को कहा गुगा	ही तिथि तक	_	ब्र) प्राधिकृत प्रतिनिधि का	विवरण पर उपलब्ध हैः	लागू फॉर्म के लिए कृपया नी (ख) लागू नहीं
कर्जवार/ बंधककती/ गारटर उवल नाटिस में निर्विष्ट अवधि के भीतर लशि करने में असफल हो गये हैं इसलिये एतदहारा कर्जवार/ बंधककर्ता/ सर्वसाधारण को सुचित किया जाता है कि अधोहस्ताक्षरी ने सुरक्षा हित (प्रवर्तन) के नियम 9 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत प्र के प्रयोग में नीचे वर्णित संपत्ति पर दिनांक 01.03.2023 को कब्जा ले लिया है। कर्जवार/ गारंटर/ बंधककर्ता को विशेष रूप से और सर्वसाधारण को साम वेतावनी दी जाती है कि वे निम्न सम्पत्तियों के साथ लेन–देन न करें तथा सम्प केंद्र भी लेन–देन पंजाब नैशनल बैंक, मण्डल संस्त्रा केन्द्र, पश्चिमी दिल्ली, विकांत टॉवर, राजाब नैशनल बैंक, मण्डल संस्त्रा केन्द्र, पश्चिमी दिल्ली, विकांत टॉवर, राजाब नैशनल बैंक, मण्डल संस्त्रा केन्द्र, पश्चिमी दिल्ली, विकांत टॉवर, राजेन्द्र प्लेस, नई दिल्ली के प्रभार वास्ते राशि रूरू, 1,36,96,314 करोड़ छत्तीस हजार छियान्वे हजार तीन सौ चौदह और पैसे छियान्वे मात्र) दि 2022 तक और संविदात्सक दर पर अन्य प्रमार और मविष्य का ब्याज, लाग दत्यादि सहित के अधीन होगा। उधारकर्ता(ओ) का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंत ररिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्वित किया जाता अचल सम्पत्तियों का विवरण विद्योगिक सम्पत्ति का वड समस्त भाग एवं अंश जांकि प्लॉट नं. 530, एमआ वर्ट–ए), बहादुश्गढ़, जिला झज्जर, हरियाणा–124507 में स्थित, जिसका क्षेत्रफल ज, यह सम्पत्ति श्रीमती कौशल्या रानी, श्रीमती निर्मल रानी और श्रीमती हर्षा रानी 1	का भुगतान गारंटर तथा नियम, 2002 तै. वत्त राक्तियों पर वत्त राक्तियों पर प्र दत्त राक्तियों पर प्र दत्त राक्तियों पर प्र दत्त राक्तियों पर दत्त राक्तियों पर दत्त राक्तियों पर दत्त राक्तियों पर दत्त राक्तियों पर दत्त राक्तियों पर दत्त दत्त राक्तियों पर दत्त दत्त दत्त दत्त राम्य राम् राम्त् राम्य राम्य राम् राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम्य राम् राम्य राम्य राम्य राम्य राम्त् राम्य	हत न स्ताव . एसा र अंतर्त तद्वार प्राधि तद्वारिय प्राधि के वालिय नके द मिं सी मिं सी में सी मिं सी में सी मिं सी में सी सी सी सी सी सी सी सी सी सी सी सी सी स	वायनिर्णयन प्राधिकरण) न प्रक्रिया को शुरू करने व आरएस हेल्थ केयर एंड रि रिम प्रस्ताव पेसेंबर को 15 1 आमंत्रित किया जाता है। लेनदारी को केवल इसैन को अपने दावे व्यक्ति, 1 नंबर 12 के कंतर्णत सु र्गवर 12 के कंतर्णत सु र्गवर 12 के कंतर्णत स् कृत प्रतिनिधि की वरीयत प्रसाण का प्रस्तुतीकरण म प्रस्ताय प्रक्रिया) विनिय हे - कम्मगार व कर्मचारियों देवतीय लेनदारों द्वारा दा ए: ब्रेजी में विल्तीय लेनदार कामगार व कर्मचारियों कामगार व कर्मचारियों कामगार व कर्मचारियों कामगार व कर्मचारियों	माननीय नेहानल कंपनी मे. एसआरएस हेल्व सं 1. प्रादेश दिया है। सर्च सेंटर लिमिटेड के ले 03.2023 को या उस से ष्ट्रॉनिक तरीके द्वारा आप हाक हारा या इलैक्ट्रॉनिस प्रेयंड अनुसार खेणी से स करने के लिए प्रविधिट र को दर्शाना होगा। भारतीय दियाल: और मायली, 2016 के अच्य जो प्रमाण के साथ निम्न को छोड़कर परिधालन स ये के लिए हारा दावे के लिए हा प्रायंक् त प्रतिनिधि ज्ञ लेनदारी से अन्य लेनदाय	सों ट्रिब्यूनल, चंडीगढ़ बेंच रुपर एंड रिसर्च सेंटर लिमि नयर को केवल प्रविध्टि नंबर पूर्व अपने दाखों को प्रमाण हने दावों का प्रमाण प्रस्तुत रु तरीके द्वारा प्रस्तुत कर स रंबिंधित वित्तीय ऋणधारकों । रंबिया 13 के अंतर्गत सूचीबद सोधन अध्यमता योर्ड (का ाय 1V के अनुसार करना घ लिखित निर्दिष्ट फॉर्म के मा लेनदार द्वारा दावे के लिए 1 द्वारा टावे के लिए
दनाक : 01.03.2023, स्थान : नई दिल्ली प्राधिकृत अधिकारी, पंजाब :	सव	51	न न सनक प्रयाण का व		रु बारें में किसी भी पूछताछ ए इकटार होवा।
	ine concerts	10 1	- North Manager (1987)	्यूत करना जुमान य	ग हकदार हागा। इस्ता/- 1

8/4, आर्या समाज रोड, नं. 011-28752163, 521@sbl.co.in

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लामी सूचना के संदर्भ में एक्सपोर्ट्स प्रा. लि., (क.

कब्जे की वर्तमान स्थिति हे रूप में पढ़ा जाएं।

कारी, मारतीय स्टेट बैंक

व्यक्तियों के लिए न 6 के अधीन)

लेनदारों के ध्यानार्थ

L	संबंधित	विवरण
1,	कॉर्पोरेट ख्ली का नाम	एसआरएस हेल्थ केवर एंड रिसर्च सेंटर लिमिटेड
2.	कॉपॉरेंट ऋगी के समावेश को तिथि	10.05.2013
3.	समावेश/पंजीकृत है	<ul> <li>रत्रिस्ट्रार ऑफ कंपनीत, दिल्ली</li> </ul>
4.	कॉर्पोरेट ऋगी का कॉर्पोरेट पहचान नंबर/सोधिर दापित्य पहचान	U85190HR2013PLC049113
5.	कॉपॉरेंट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	सनप्रलेग अस्पताल, सेक्टर १७ए फरीदाबाद (हरियाणा)- 121002 info@srshospitals.com
6.	कर्वपॉरेट ऋगी के परिशोधन की शुरुआती तिथि	01.03.2023
7,	दियाला प्रस्ताय प्रक्रिपा के समापन की अनुमानित तिथि	28.08.2023 (दियाला सुरू करने की विधि से 180 दिन)
8.	अंतरिम प्रस्ताव पेसेवर के रूप में फार्यरत दिवाला पैसेवर का नाम व पंजीकरण पंथर -	संजय कुमार अग्रावाल, IBBUIPA-002/N-00126/2017-18/10295 (माननीय एनसीएलटी चंडीगढ़ बॅंग, चंडीगढ़ (आईबीसी के तहत न्याबनिर्णयन प्राधिकरण) हारा सीची (आईबी) संख्या 521/सीएचडी/एचआरवाई/2019 में दिनांक 01.03.2023 के आदेश हारा नियुक्त)
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि चोर्ड के साथ पंत्रीपूरत है।	आईयीबीआई पंजीकृत पताः ४ सी20, स्लॉक-सी, वेव एस्टेट, सेक्टर 85 एसएएस नगर, मोहाली- 160055 (पंजाव) ईमेल: sanjayaggarwal.fcs@gmail.com मोबाहल नंबर- 9876105414
10.	अंतरिंप प्रस्ताव पेशेंवर से पत्राचार के लिए प्रयोग की जाने चाली इमेल तथा पत्र	संजय कुमार अग्रयाल # सी −20. क्षोंक-सी, वेद इस्टेट, सेक्टर as एसएएस रुमर, मोछली- 160055 (पंजाब) ईमेल: ip.srsheatthcare@gmail.com मोबाइल नंबर- 9875105414
17.	दायों को प्रस्तुत करने की अंतिम तिथि	15.03.2023 ( आईआरपी की नियुक्ति से 14 दिन)
12.	अंतरिम प्रस्ताव पेलेंबर द्वारा निर्धारित यारा 21 की वप-धारा (८ए) के खण्ड (सीं) के अर्थान ऋणी की लेणी, यदि कोई है	वेणी का नाम- एनए
13.	नेणी में ऋणी के पाथिकृत प्रतिनिधि के रूप में चिहित दिवाला पेशेवर के नाम (प्रत्येक सेणी के लिए दीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	(क) web link: http://ibbl.gov.in/downloadform.html लागू फॉर्म के लिए कृपया नीचे दी दिष्यची 1 को देखें (ख) लाग नहीं

र्वेच, चंडींगढ़ (आईबीसी के मिटेड की कारपोरेट दिवाला

बर 10 के अंतर्गत वर्णित पत्ने । सहित प्रस्तुत करने के लिए

त करना होगा। अन्य सभी सकते हैं। तें को फार्म सौए में श्रेणी के बद्ध 3 दिवालियापन पेशेवरों

कार्पोरेट व्यक्तियों के लिए चाहिए। दावे के प्रमाण को माध्यम से प्रस्तुत किया जा

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छ को तुरंत हल किया ज़

दिनोक: 01.03.2023

हस्ता/- संजय कुमार अग्रयाल, पंजी. सं. IBBI/IPA-002/N-00126/2017-18/10295 कुठे एसआरएस हेल्ब केवर एंड सिमर्च सेंटर लिमिटेड

(h	Remarks	(List of Charge Holders showing the details of Security / interest, If any (Details of Assets/Properti	es and fixed assets/Inventor y, if any enclosed) )				
A- 3/ D	Voting Right in COC %		37.25%		-		
RE LIMITED CIN-U85190HR2013PLC049113)- Under CIRP	ESS FOR CORPORATE PERSONS) REGULATIONS, 2010 Security / interest, If any (Details of Voting Assets/Properties and fixed assets/Inventory, Right in if any.) COC %	Details of Primary Security/Collateral Security 1.First pari – passu Hypothecation charge shared with Banks under Consortium over the entire present as well as future current assets of the Company including stocks of consumables, stores, spares, book debts, other current assets etc. (share of 10/15*100 = 66.67%)	2.First pari – passu charge shared with Banks under Consortium over the entire fixed assets financed out of Bank's finance, present and future. (Rs.86.09 value is the value of P&M as per project cost) (share of 35/100*100=35%)	3.First pari – passu charge shared with Banks under Consortium over EM of SRS Tower located at 14/5,	Mathura Road, Near Mewla Maharjpur Metro Station, Faridabad, Haryana -121003, measuring 6576.14 Sq. Meters khasra No.44/22/2, 44/23 & 24/1 (share of 45/115*100=39.13%). Faridabad having land in the name of M/s SRS Automative Components Private Limited and structural building in the name of SRS Real Infrastructures Limited	4. Corproate Guarantree of BTL Holding Company Limited, SRS Real Infrastruture Limited and SRS Automotive Components Private Limited	
E & RESEARCH CENT	RESOLUTION PROCI Amount of Claim admitted	Amount <u>Admitted by</u> <u>IRP</u>	(Rs. 46,53,72,892.98) PRINCIPAL Rs. 20,83,86,575.00 INTEREST AND	IARGE	Rs. 25,69,86,317.98		
<b>CREDITORS</b> ' OF SRS HEALTHCARE & RESEARCH CENTRE	UNDER REGUATION 13(2) OF IBBI (INSOLVENCY RESOLUTION PROCESS ess of the Creditors Amount claimed by Amount of Claim Sec creditor(s) admitted if an if	Amount Claimed by Secured creditor in prescribed Form C by filing Claim filed electronically on 15.03.2023	(Rs. 46,53,72,892.98) PRINCIPAL Rs. 20,83,86,575.00 INTEREST AND OTHER		Rs. 25,69,86,317.98 Cash Credit : Rs.10 Cr Term Loan Rs.35 Cr.		
LIST OF CREDIT	UNDER REGUATION 1: Name & Address of the Creditors	Secured Financial Creditors having Voting <u>rights in CoC</u>		Tolstoy Marg, Janpath	PAN No of State Bank of India- AACCS8577K		

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	22.89%			39.83%		
	-same as above.			-same as above		
	(Rs. 28,60,97,464) PRINCIPAL Rs. 15,01,78,913	INTEREST AND OTHER CHARGES Rs. 13,59,18,551		Rs.49,75,41,344 (Including Principal and interest)	Rs.124,90,11,701	
	(Rs. 28,60,97,464) PRINCIPAL Rs. 15,01,78,913	INTEREST AND OTHER CHARGES Rs. 13,59,18,551	Cash Credit : Rs. 5 Cr Term Loan Rs.40 Cr.	Rs.49,75,41,344 (Including Principal and interest) \ Cash Credit : Rs.10 Cr Term Loan Rs. 35 Cr.	Rs.124,90,11,701	
	<ol> <li>Union Bank of India</li> <li>Corporation Bank merged with Union Bank of India)</li> <li>Stressed Asset Management Branch Unit No.603 B, Konnectus Tower</li> </ol>	Bhav Bhuti Marg, Opp. New Delhi Railway Station Ajmeri Gate Side, New Delhi -110 001	E-mail: UBIN0906069@unionbankofindia.bank	3.Central Bank of India 5 , Jeevan Tara Building Parliament Street New Delhi – 110 001 E-mail: agmdela0316@centralbank.co.in	TOTAL CLAIM	

liN	liN		liN	Nil	Nil	
liN	liN		Nil	Nil	Nil	incenter of the second
No Claim/Nil	No claim admitted		No Claim/Nil	No Claim/Nil	No Claim/Nil	
No Claim/Nil	No claim admitted		No Claim/Nil	No Claim/Nil	No Claim/Nil	
No Claim/Nil	IDI INFRA PRIVATE LIMITED CIN U45303DL2010PTC208112 FLAT NO. C-157, GROUND FLOOR DDA JANTA FLATS, POCKET-11 JASOLA , NEW DELHI -110 025	Note: Not submitted the requisite documents so far with claim Form B.(Letter/Mail enclosed) as on date.	No Claim/Nil	No Claim/Nil	No Claim/Nil	
Unsecured Financial Creditors (Not having voting rights) being related parties of the corporate debtor Other Un-secured Creditors, if any	Operational Creditors , if any.		Claims Of Employees & Workmen (Present /Past)	Claims by Creditors in a Class	Claims by Other Creditors , if any	

Pr

and CIN-Hence, Total Claim filed by creditors of the corporate debtor SRS HEALTHCARE & RESEARCH CENTRE LIMITED 85190HR2013PLC049113) - Under CIRP as filed upto 15.03.2023 (Last date of filing of claim as per PA) is Rs.124,90,11,701 admitted claim is Rs.124,90,11,701 as filed by Banks.

There is a corporate guarantee of BTL Holding Company Limited, SRS Real Infrastruture Limited and SRS Automotive Components Private Limited for availing the credit facilities by SRS Health Care and Research Centre Limited



Interim Resolution Professional in the matter of SRS HEALTHCARE & RESEARCH CENTRE LIMITED U85190HR2013PLC049113 Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date : 22.03.2023 Place : Mohali

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# LIST OF CHARGE HOLDERS CARE WITH CONCERN

# Limits Sanctioned to SRS Healthcare & Research Centre Ltd. by its Consortium Bankers

	Cash Credit	Term	Total	Detail/Extent of Frimary/Collateral Security
Charge Holders 1. State Bank of India, N-3, 1 <sup>st</sup> & IInd Floor, Commercial Branch, South Extn. Part-I, New Delhi- 110049	Credit 10.00	Loan 35.00	45.00	Primary/Collateral Security 1. First Pari-Passu Hypothecation Charge on the Entire Current Assets, present & future incl. stock of raw material, stores, spares, stock in process and finished goods incl. goods in transit and receivables/book debt/foreign bills. 2. First Pari-Passu charge on property located at SRS Tower 14/5, Mathura Road, Khasra No. 44/22/2, 44/23 & 24/1, in the *revenue estate of Mewla Maharajpur, Near Mewla Maharajpur Metro Station, Faridabad, Haryana-121003 having Land in the name of SRS Automotive Components Pvt Ltd. and Structure(Building) in the name of SRS Real Infrastructure Limited. 3. Personal Guarantee of Sh. Kunal Bansal, Sh. Anil Jindal, Sh. Bishan Bansal and Sh. Deepak Gupta. 4. Corporate Guarantee of BTL
2. Central Bank of India, 5, Jeevan Tara Building, Parliament Street, New Delhi- 110001	5.00	40.00	45.00	<ul> <li>Holding Company Ltd, SRS Real Infrastructure Limited and SRS Automotive Components Pvt Ltd.</li> <li>1. First Pari-Passu Charge on all the current assets of the company, present &amp; future incl. stock of consumables, book debts and other current assets.</li> <li>2. First Pari-Passu charge on entire assets financed out of bank's finance, present &amp; future.</li> <li>3. First Pari-Passu charge on property located at SRS Tower 14/5. Mathura Road, Khasra No. 44/22/2 44/23 &amp; 24/1, in the revenue estate of Mewal Maharajpur, Near Mewla</li> </ul>

				Faridabad, Haryana-121003 having Land in the name of SRS Automotive Components Pvt Ltd. and Structure(Building) in the name of SRS Real Infrastructure Limited. 4. Personal Guarantee of Sh. Kunal Bansal, Sh. Anil Jindal, Sh. Bishan Bansal and Sh. Deepak Gupta. 5. Corporate Guarantee of BTL Holding Company Ltd, SRS Real Infrastructure Limited and SRS Automotive Components Pvt Ltd.
3. Corporation Bank, 5E/3, B.P. Neelam Railway Road, Faridabad- 121001	0.00	25.00	25.00	<ol> <li>Pari-Passu Charge by way of Hypothecation of Medical Equipments, Lifts, AC &amp; other Immovable assets worth Rs. 86.09 Crore (Excl. Land)</li> <li>Second Pari-Passu charge on property located at SRS Tower 14/5, Mathura Road, Khasra No. 44/22/2, 44/23 &amp; 24/1, in the revenue estate of Mewal Maharajpur, Near Mewla Maharajpur Metro Station, Faridabad, Haryana-121003 having Land in the name of SRS Automotive Components Pvt Ltd. and Structure(Building) in the name of SRS Real Infrastructure Limited.</li> <li>Personal Guarantee of Sh. Kunal Bansal, Sh. Anil Jindal, Sh. Bishan Bansal and Sh. Deepak Gupta.</li> <li>Corporate Guarantee of BTL Holding Company Ltd, SRS Real Infrastructure Limited and SRS Automotive Components Pvt Ltd.</li> </ol>
	15.00	100.00	115.00	

Destation of

# SRS HEALTHCARE & RESEARCH CENTRE LTD.

Hospital & Regd Office: Sector-16A, Faridabad, NCR Delhi-121002 T 0129-4199000 E info@srshospitals.com W www.srshospitals.com CIN U85190HR2013PLC049113

#### FORM C PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 14.03.2023

To, The Interim Resolution Professional Mr. Sanjay Kumar Agarwal C-20, Block-C, Wave Estate, Sector 85, SAS Nagar, Mohali- 160055 IBBI/IPA-002/IP-N00126/2017-18/10295 From: State Bank of India Stressed Asset Management Branch-I, 12<sup>th</sup> Floor, STC Building, 1 Tolstoy Marg, New Delhi-110001

#### Subject: Submission of proof of claim.

Sir,

State Bank of India, Stressed Asset Management Branch-I, 12<sup>th</sup> Floor, STC Building, 1 Tolstoy Marg, New Delhi-110001, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s SRS Healthcare & Research Centre Limited, Sunflag Hospital, Sector – 16A, Faridabad, Haryana - 121002. The details for the same are set out below:

	PARTICULAR	RS	
1.	NAME OF FINANCIAL CREDITOR	State Bank of India	
2.	IDENTIFICATION NUBMER OF FINANCIAL CREDITOR. (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS OF ALL THE PARTNERS OR THE INDIVIDUAL)		
3.	ADDRESS AND E-MAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE	State Bank of India Stressed Asset Management Branch-I, 12 <sup>th</sup> Floor, STC Building, 1 Tolstoy Marg, New Delhi-110001 sbi.04109@sbi.co.in	
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 46,53,72,892.98 as on 28.02.2023. (Annexure-I)	
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	As per Annexure II	
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	The cebt was incurred as against the Corporate Debtor when at the request of the Corporate Debtor the Financial Creditor granted various credit/	

1

		loan facilities to the corporate Debtor under Consortium Arrangement sanctioned on 30.09.2015 and acknowledged by documentation dated 05.12.2015
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM.	Nil
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN.	Given in Annexure-IV.
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN.	33108475877( The Authorised
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR.	As per Annexure-II

Signature of financial creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]

Rakesh Verma Assistant General Manager & Case Lead Officer STATE BANK OF INDIA, Stressed Asset Management Branch-I, 12<sup>th</sup> Floor, STC Building, 1 Tolstoy Marg, New Delhi-110001

2

ANNEXURE - I

2

# SRS Healthcare & Research Centre Limited

Interest applied upto 28.02.2023

A/C No.	Principal	Interest	Total
35424618416 Term Loan	- 20,83,86,575.00	25,69,86,317.98	46,53,72,892.98
TOTAL	20,83,86,575.00	25,69,86,317.98	46,53,72,892.98







#### **INDIA NON JUDICIAL**

# **Government of National Capital Territory of Delhi**

e-Stamp

#### Certificate No. Certificate Issued Date Account Reference Unique Doc. Reference Purchased by Description of Document Property Description Consideration Price (Rs.)

First Party Second Party Stamp Duty Paid By Stamp Duty Amount(Rs.)

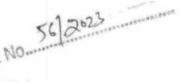
IN-DL75651201325743V 14-Mar-2023 08:46 PM IMPACC (IV)/ dl859003/ DELHI/ DL-DLH SUBIN-DLDL85900323244802275220V UNION BANK OF INDIA Article 4 Declaration 5 5 Not Applicable . 0 (Zero) : UNION BANK OF INDIA OTHERS UNION BANK OF INDIA 1 100 (One Hundred only)





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HEARD HAR





#### Statutory Alert:

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 The authenticity of this Stamp certificate should be verified at www.shollestamp.com' or using e-Stamp Mobile App of Stock Holoing Arry deverpancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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DOCUMENT ATTACHED

#### FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### From

#### Union Bank of India

Head Office: 39, Vidhan Bhavan Marg, Nariman Point, Mumbai – 400021

#### Branch Office:

SAMB Branch 603B, Konnectus Tower, Bhav Bhuti Marg New Delhi-01

To

Sanjay Kumar Aggarwal The Interim Resolution Professional Reg No IBBI/IPA-002/IP-N00126/2017-18/10295. Registered address C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali-160055 (Punjab) E-MAIL: ip.srshealthcare@gmail.com

#### Subject: Submission of claim and proof of claim.

Madam/Sir,

Union Bank of India, a Body Corporate constituted under Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at 239, Vidhan Bhavan Marg, Nariman Point, Mumbai – 400021 and having a SAMB Branch at 603B, connects Tower, Bhav Bhuti Marg New Delhi-01 hereby submits this proof of claim in respect of the Corporate Insolvency Resolution Process of M/s SRS Health Care and Research Center Ltd.

The details for the same are set out below:

		Relevant Particulars	
(1)	(2)	(3)	
1.	Name of the financial creditor	Union Bank of I	India
2.	Identification number of the financial creditor (If an incorporated body, provide	nking Companies (Acquisition ranch at Stress Asset Managemen Mara New Delhi-110001	

Date 14.03.2023

30

	identification number and proof of incorporation. If a partnership or individual provide identification records of all the partners or the individual)		No: U999999MH1919P	TC000615			
3.	Address and Union Bank of India email address of						
	the financial	16030 Veeneetus Tourse Bloov Blout More New Delbi 110001					
	creditor for correspondence	Email	: ubin0906069@unio	onbank.bank		* Dep Nationan	
4.	Details of claim, if it is made against corporate		Claim amount as det	ailed below	In Rs	Faga, Ida, 1903	
	debtor as principal borrower: (i) Amount of claim	Sr. No	A/ C No	Principle as on 01.03.2023	Interest till As on 01.03.2023	Total Outstanding as on 01.03.2023	
	(ii) Amount of	1	560821000177805	15,0178913.00	135918551.00	286097464.00	
	(Please provide details of guarantee held, the value of the guarantee, and the date it was given) /	Term dated Rs 286 hundre	5097464.00 (Twenty-ei	s vide sanction I ght crores sixty / Limited.	lacs ninety-seve	en thousand four	
	Summitor(s)	4. M 5. M	r. Bishan Bansal (Dir r. Raju Bansal (Direc r. Kunal Bansal (WT	rector) tor)	UST	DEL	

		7. SRS Real Infrastructure Ltd	FOTARA
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim	8. SRS Automotive Components Pvt Ito	Regd. No. 1904
	<ul> <li>(ii) Amount of claim covered by security interest, if any</li> <li>(Please provide details of security interest, the value of the security, and the date it was given)</li> </ul>		
	<ul> <li>(ii) Amount of claim covered by guarantee, if any</li> <li>(iv) Name and address of the principal</li> </ul>		
6.	borrower Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary		Ares 2 000 sont Ares 2 000 sont Tribution Regd. 110. 1900
h	IV G		

(37)

	incurred	disciple and s Bank.	ubsequently the A/c turned Ni	wer did not maintain financial PA as per the guidelines of the
3.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim			Besi A Area P. Sys. 334, Total F. July Regul. No. 1903
).	Details of the	Bank	Union Bank of India	
	bank account to which the amount		Authorized officer	
	of the claim or any part thereof can be transferred pursuant to a resolution plan		510101006249001	
		IFSC Code Number	UBIN0906069	
		Branch	SAMB Branch, New Delhi	
P	ease enclose the au	l creditor or pe thority if this is	rson authorised to act on its bel s being submitted on behalf of t AY MANOCHA, DY. GEN. M	the financial creditor]

### DECLARATION

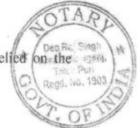
Marg, Opp, New Delhi Railway station, Ajmeri Gate , New Delhi 110001.

I, Sanjay Manocha, Dy. General Manager, Union Bank of India, Unit No 603 B, Konnectus Tower, Bhav Bhuti Marg, Opp, New Delhi Railway station, Ajmeri Gate, New Delhi 110001 do hereby declare, and state as follows: -

 M/s SRS Health Care & Research Centre Limited the corporate debtor was, at the insolvency commencement date, being the 01 st .day of March 2023, actually indebted to me for a sum of Rs. 286097464.00 (Twenty eight crores sixty lacs ninety seven thousand four hundred sixty four only )

AP Arc. OF





- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - Sanction Letter No CDS/AK/HLCC/1978 dated 05.12.2015. (i)
  - (ii) Facility agreement dated 05.12.2015.
  - (iii) Joint deed of hypothecation dated 05.12.2015
  - Letter of authority dated 05.12.2015. (iv)
  - (v) Inter-se agreement dated 05.12.2015.
  - (vi) Escrow agreement dated 05.12.2015.
  - (vii) Letter ceding pari passu charge dated 30.12.2015 issued by SBI ( Lead Bank)
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
- 5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
- 6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:14.03.2023 Place: New Delhi

#### VERIFICATION

I, Sanjay Manocha, Dy. General Manager, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at on this 14th day of March 2023

(Signature of the claimant)

(Signature of claimant) the Ņ

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

> DELHI (INDIA) 1 4 MAR 2023

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## FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date: 14.03.2023]

#### From

[Name and address of the financial creditor, including address of its registered office and principal office]

To

The Interim Resolution Professional / Resolution Professional Sh. Sanjay Kumar Aggarwal C-20, Block-C, wave Estate, Sector 85, SAS Nagar, Mohali – 160055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com ip.srshealthcare@gmail.com

[Name of the Insolvency Resolution Professional / Resolution Professional] [Address as set out in public announcement]

### Subject: Submission of claim and proof of claim.

Madam/Sir,

From

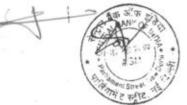
Central bank of India, 5, Jeevan Tara Building, Parliament Street, New Delhi – 110001 Central Office: Central bank of India, Chandramukhi, Nariman Point, Mumbai – 400021

[Name of the financial creditor], hereby submits this claim in respect of the corporate insolvency resolution process of [name of corporate debtor]. The details for the same are set out below:

	Relevant Particulars	
(1)	(2)	(3)
1.	Name of the financial creditor	Central Bank of India
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	07AAACC2498P1Z5
3.		Central Bank of India, Branch Parliament Street 5, Jeevan Tara Building, Parliament Street, New Delhi 110001 Email: agmdela0316@centralbank.co.in
4	Details of claim, if it is made against corporate debtor as	



principal borrower: Rs. 49,75,41,344.00 (i) Amount of claim Rs. 49,75,41,344.00 (ii) Amount of claim covered by security interest, if any As on date of sanction (Please provide details of security interest, the value of the (1<sup>st</sup> pari-passu 16/11/2015 security, and the date it was given) charge on Property located at SRS Tower, 14/5, Mathura Road, Faridabad at Khasra No. 44/122/2, 23 & 24/1 in the revenue estate of Village Mewla Maharajpur, Faridabad in the name of M/s SRS Automotive Components Pvt. Ltd. Valued at Rs. 208.02 Crore (RV: 166.41 Crore). (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the Rs. 49,75,41,344.00 guarantee, and the date it was given) (iv) Name and address of the guarantor(s) Name of guarantor Worth As on (Rs. In Crore) 31.03.2015 Dr. Anil Jindal (Chairman of the 37.31 group) 31.03.2014 Dr. Deepak Gupta 4.03 Sh. Bishan Bansal 12.53 31.03.2015 31.03.2015 Sh. Kunal Bansal 0.01 Corporate Guarantee of: 429.78 31.03.2015 BTL Holding Company Ltd 31.03.2015 SRS Real Infrastructure Ltd. 231.65 (Associate) 14.70 31.03.2015 SRS Automotive Company Pvt Ltd (Associate) Details of claim, if it is made against corporate debtor as 5. guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the NA security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower Details of claim, if it is made in respect of financial debt 6. covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: NA (i) Amount of claim (ii) Name and address of the beneficiary First sanction made to company 7. Details of how and when debt incurred



on 16.11.2015

8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Term Loan A/c 3509535993 in the name of M/s SRS Healthcare & Research Centre Ltd

(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor] Name in BLOCK LETTERS: SANJAY KUMAR SHRIVASTAVA

Position with or in relation to creditor: Asstt. General manager

Address of person signing: Central bank of India, 5, Jeevan Tara Building, Parliament Street, New Delhi - 110001 Email: agmdela0316@centralbank.co.in

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

#### DECLARATION

I, [Sanjay Kumar Shrivastava], currently working at Central bank of India, 5, Jeevan Tara Building, Parliament Street, New Delhi – 110001], do hereby declare and state as follows: -

- M/s SRS Healthcare & Research Centre Ltd., the corporate debtor was, at the insolvency commencement date, being the 1<sup>st</sup> day of March, 2023, actually indebted to bank for a sum of Rs. 49,75,41,344.00 (Forty Nine Crore Seventy Five Lacs Fortyone Thousand Three Hundred Forty four Only).
- 2. In respect of bank's claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
  - A) Copy of Sanction Letter No. Parlia/Adv/2015-16/1289 dated 16.11.2015 duly acknowledged by Borrower
  - B) Statement of TL A/c No. 3509535993
- The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

- I undertake to update bank's claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
- I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

(Signature of the claimant)

Date: 15.03.2023 Place: New Delhi

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## VERIFICATION

I, Sanjay Kumar Shrivastava, Asstt. General Manager, Central bank of India, Parliament Street branch the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 15th day of March, 2023

(Signature of clamant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

NOTARY PUBLIC DELHI (INDIA)

1 5 MAR 2023

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3/21/23, 10:39 AM

Gmail - IDI Infra Pvt Ltd- claim form CA on account of SRS Healthcare & Research Centre Limited Faridabad Haryana



SANJAY KUMAR AGGARWAL IRP SRS HEALTHCARE <ip.srshealthcare@gmail.com>

# IDI Infra Pvt Ltd- claim form CA on account of SRS Healthcare & Research Centre Limited Faridabad Haryana

mahtab@idiinfra.com <mahtab@idiinfra.com>

To: ip.srshealthcare@gmail.com Cc: "mahtab@idiinfra.com" <faizan@idiinfra.com> Wed, Mar 15, 2023 at 8:30 PM

Dear Sir,

Please find attached herewith our claim in form CA duly verified by us along with all documentary evidence as a proof of debt existence on SRS Healthcare & Research Center Limited in response to your public announcement for insolvency commencement of our above said corporate debtors.

Thanks & Regards Mahtab Ahmad 9990148085

2 attachments

SRS SUNFLAG CASE IRP PAPER 14.03.2023.pdf

Form CA scan copy.pdf 297K

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3/21/23, 10:39 AM

Gmail - IDI Infra Pvt Ltd- claim form CA on account of SRS Healthcare & Research Centre Limited Faridabad Haryana



SANJAY KUMAR AGGARWAL IRP SRS HEALTHCARE <ip.srshealthcare@gmail.com>

# IDI Infra Pvt Ltd- claim form CA on account of SRS Healthcare & Research Centre Limited Faridabad Haryana

SANJAY KUMAR AGGARWAL IRP SRS HEALTHCARE <ip.srshealthcare@gmail.com>

Thu, Mar 16, 2023 at 4:16 PM

To: mahtab@idiinfra.com

IDI INFRA PRIVATE LIMITED CIN U45303DL2010PTC208112 FLAT NO. C-157, GROUND FLOOR DDA JANTA FLATS, POCKET-11 JASOLA , NEW DELHI -110 025

Dear Sir,

This is with reference to your trail mail dated 15.03.2023 . You are requested to clarify the following information and/or provide the following documents

- 1. Claim Form to be submitted in prescribed Form B duly completed and signed in all respects.
- 2. Certificate of Incorporation, MOA & AOA and KYC documents of the company.

3. List of Directors showing their name, father's name, address, PAN, Contact details and their e-mail IDs. Since 01.04.2015 to onwards.

4. Audited Financial Statement alongwith schedules thereto including Auditors Report thereon since 01.04.2015 to onwards.

5. Please provide copy of offer letter of the CD alongwith Board Resolution.

6. Copy of insurance Policy

7. Bank Account Statement showing advance given to you by SRS Healthcare & Research Centre Limited to execute the work.

8. Ledger Account of SRS Healthcare & Research Centre Limited in your books.

9. Summary Statement of Bills , Ledger and Trial Balance as on 15.03.2023.

10. Entire correspondence, if any, with SRS Healthcare & Research Centre Private Limited and/or civil suit and/or pending litigations, if any with relevant documents.

Further, please note that submission of false/misleading information and/or documents in submission of claim under CIRP shall attract penalties under IBC,2016

You are requested to kindly provide the requisite information/documents within 3 days of receipt of this email so that needful action may be taken further accordingly.

Yours sincerely

Sanjay Kumar Aggarwal, IRP SRS Healthcare & Research Centre Limited

[Quoted text hidden]

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CONSTITUTION OF COMMITTEE OF CREDITORS OF THE CORPORATE DEBTOR, SRS HEALTHCARE & RESEARCH CENTRE LIMITED U85190HR2013PLC049113 <u>HAVING ITS REGISTERED OFFICE AT</u> SUNFLAG HOSPITAL, SECTOR 16A-FARIDABAD

Whereas Hon'ble National Company Law Tribunal Chandigarh vide its order no. CP (IB) No. 521/Chd/Hry/2019 dated 01.03.2023 has appointed the undersigned as Interim Resolution Professional (IRP) of the Corporate Debtor, SRS HEALTHCARE & RESEARCH CENTRE LIMITED and directed to constitute the Committee of Creditors (CoC) of the said Corporate Debtor as follows:-

Para 10 (viii.) The Interim Resolution Professional shall after collation of all the claims received against the Corporate Debtor and the determination of the operational position of the Corporate Debtor constitute a Committee of Creditors and shall file a report, certifying constitution of the Committee to this Tribunal on or before the expiry of thirty days from the date of his appointment, and shall convene first meeting of the Committee within seven days of filing the report of constitution of the Committee;

Whereas section 18 (1) (c) of Insolvency and Bankruptcy Code, 2016 read with IBBI (CIRP) Regulations, 2016, enjoins a duty on the Interim Resolution Professional to constitute a Committee of Creditors;

Whereas Section 21 (2) of IB Code, 2016 specifies that the Committee of Creditors shall comprise of all financial creditors of the corporate debtor with the proviso that a Financial Creditor or the Authorized Representative of the Financial Creditor, if it is a related party of the Corporate Debtor shall not have any right of representation, participation or voting in a meeting of the Committee of Creditors. Further, the proviso shall not apply to a Financial Creditor, regulated by a financial sector regulator, if it is a related party of the Corporate Debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares, prior to the insolvency commencement date

Therefore, in view of the above provisions, I, Sanjay Kumar Aggarwal, bearing IP Regn. No. IBBI/IPA-002/N-00126/2017-18/10295, , Interim Resolution Professional, hereby constitutes Committee of Creditor of SRS HEALTHCARE & RESEARCH CENTRE LIMITED ("Corporate Debtor") on 22.03.2023, based on claims received till date.

The Committee of Creditors comprises of the following

Sr.	Name of Creditors	Voting	Remarks
No		Power	
	Secured Creditors		
	<ol> <li>State Bank of India Stressed Asset Management Branch-I 12<sup>th</sup> Floor, Jawahar Vyapar Bhavan, STC Building, 1 Tolstoy Marg, Janpath New Delhi – 110 001. PAN No of State Bank of India– AACCS8577K</li> </ol>	37.25%	% of voting power calculated on the basis of claim as filed vide Form C and admitted.
	<ul> <li>2. Union Bank of India (Corporation Bank merged with Union Bank of India) Stressed Asset Management Branch Unit No.603 B, Konnectus Tower Bhav Bhuti Marg, Opp. New Delhi Railway Station Ajmeri Gate Side, New Delhi -110 001 E-mail: <u>UBIN0906069@unionbankofindia.bank</u></li> </ul>	22.89%	
	3.Central Bank of India 5, Jeevan Tara Building Parliament Street New Delhi – 110 001 E-mail:	39.83%	
	agmdela0316@centralbank.co.in		
2	Unsecured Financial Creditors (Not having voting rights) being related parties of the corporate debtor Other Un-secured Creditors, if any	Nil as on 22.03.2023	Nil as on 22.03.2023
3	Operational Creditors , if any	Nil as on 22.03.2023	Nil as on 22.03.2023
4	Claims Of Employees & Workmen (Present / Past)	Nil as on 22.03.2023	Nil as on 22.03.2023
5	Claims by Creditors in a Class	Nil as on 22.03.2023	Nil as on 22.03.2023
6	Claims by Other Creditors , if any	Nil as on 22.03.2023	Nil as on 22.03.2023
7	Suspended Board		Having no voting rights , but may participate in COC Meeting in person.

The voting share of COC Members is subject to revision on account of verification of the claim amount from the books of Accounts of the Corporate Debtor and the supporting documents submitted by the claimants and/or further directions/instructions, if any by Hon'ble Adjudicating Authority.

The above stated Financial Creditor (Member of the Committee of Creditors) have been requested to inform on the Email Address **ip..srshealthcare@gmail.com**, the names of the respective officials with their designation, authorized to attend and participate in the CoC Meeting of **SRS HEALTHCARE\& RESEARCH CENTRE LIMITED** 

proto SANJAY KUMAR AGGARWAL Interim Resolution Professional in the matter of SRS HEALTHCARE & RESEARCH CENTRE LIMITED Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date : 22.03.2023 Place : Mohali